

AIR CRAFTS (AMENDMENT) RULES

THE DEPUTY MINISTER OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 594 in Gazette of India dated the 11th April, 1970, under section 14A of Aircraft Act, 1934 together with an explanatory note. [*Placed in the library. See No. LT-4087/70*]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGU RAMAIIH) : I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

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| (i) Supplementary Statement Nos. V and VI | Tenth Session, 1970. |
| (ii) Supplementary Statement No. VII | Ninth Session, 1969. |
| (iii) Supplementary Statement No. IX. | Eighth Session, 1969. |
| (iv) Supplementary Statement No. XIX | Seventh Session, 1969. |
| (v) Supplementary Statement No. XIV. | Sixth Session, 1968. |
| (vi) Supplementary Statement No. XXI | Fifth Session, 1968. |
| (vii) Supplementary Statement No. XXVII | Fourth Session, 1968. |
| (viii) Supplementary Statement No. XXI | Third Session, 1967. |

[*Placed in Library. See No. LT-4488/70*]

U. P. S. C. (EXEMPTION FROM CONSULTATION) SUPPLEMENTARY REGULATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1970 (Hindi and English versions) under clause (5) of article 320 of the Constitution, together with an explanatory note. [*Placed in Library. See No. LT-4089/70.*]

ACCOUNT OF KUNDLA PORT TRUST

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Kandla Port Trust for the year 1968-69 and Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [*Placed in Library. See No. LT-4090/70.*]

12.53 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI SWELL (Autonomous Districts) : I beg to lay on the Table the Minutes of the Sixty-fifth to Sixty-Seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

MESSAGE FROM RAJA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajaya Sabha, I am directed to return herewith the West Bengal Appropriation (No. 2) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no er-

[Secretary]

commendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON GOVERNMENT
ASSURANCE

NINTH REPORT

SHRI ANBAZHAGAN (Tiruchengode) :
Sir, I beg to present the Ninth Report of
the Committee on Government Assurances.

SHRI RAMAVATAR SHASTRI (Patna):
rose—

MR. SPEAKER : There can be no discussion but you can only raise a technical objection. It is not the occasion to discuss it. It has just been laid on the Table.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैंने इस बारे में लिख कर भेजा हुआ है और मुझे कुछ निवेदन करना है। इस सदन में जब आश्वासन बिये जाते हैं और जब उन की पूर्ति नहीं होती है तो हम लोगों को आप के माध्यम से सरकार से निवेदन करने का अधिकार होता है। इस सदन में दो दफे मेरे प्रश्नों के जवाब में मंत्री महोदय द्वारा यह आश्वासन दिया गया था कि रांची में जो हैवी इंजीनियरिंग कारपोरेशन है वहां 1967 में जो दंगे हुए थे और उस दंगे में...

MR. SPEAKER : No please, not at the time of laying it. I am not allowing it.

श्री रामावतार शास्त्री : उस दंगे में जो लोग मारे गये थे उनके आश्रित परिवार वालों को 500 रुपये प्रति परिवार मुआविजा देने की बात तय की गई थी लेकिन वह लोगों को नहीं दिया गया है और यह स्पष्ट तौर पर मंत्री महोदय के आश्वासन का उल्लंघन है और इसलिए मैं आप के माध्यम से मंत्री महोदय से कहना चाहता हूँ...

MR. SPEAKER : This is the Report of the Committee on Government Assurances. The hon. Member who happens to be from

the Opposition has Just laid the Report on the Table of the the House and you are asking questions from the Minister. I am not allowing it. If you want to discuss it, you give proper notice.

श्री रामावतार शास्त्री : गवर्नमेंट को जवाब देना चाहिए क्योंकि उसकी ओर से यहां आश्वासन दिया गया था और मैं आप की मारफत गवर्नमेंट से निवेदन कर रहा हूँ कि वह स्थिति को स्पष्ट करे।

अध्यक्ष महोदय : आर्डर आर्डर। प्लेस टु बी लेड ऑन दी टेबुल।

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1968-69

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
VIDYA CHARAN SHUKLA) : I beg
to present a statement showing Demands
for Excess Grants in respect of the Budget
(General) for 1968-69.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAGHU RAMAIAH) :
With you permission, sir, I rise to
announce that Government Business in this
House during the week commencing Monday,
the 31st August, 1970 will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Constitution (Twenty-Fourth Amendment) Bill, 1970, on 1st and 2nd September, 1970.
- (3) Further discussion on the motion moved by Shri Prakash Vir Shastri regarding violent and subversive activities in the country on 2nd September, 1970.
- (4) Consideration of a motion for reference of the Central Sales Tax (Amendment) Bill, 1970 to a Select Committee.
- (5) Consideration of a motion for concurrence in the recommendation